

ITEM NO.6

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9547/2017

(Arising out of impugned final judgment and order dated 09-08-2017
in CRA No. 986/1982 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

RAMESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 06-03-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Ms. Vanshaja Shukla, AOR

For Respondent(s) Mrs. Swarupama Chaturvedi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

Prayer for bail is rejected.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER